

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)
Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JACOBS INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JACOBS INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10-05-2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, Telangana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203TG2011PTC074397
5.	Address of the registered office and principal office (if any) of corporate debtor	HIG-37, KPHB 5th Phase, Kukatpally Hyderabad, Telangana, 500072.
6.	Insolvency commencement date in respect of corporate debtor	26-04-2021
7.	Estimated date of closure of insolvency resolution process	23-10-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CHANDRA SEKHAR ARASADA Regn. No. IBBI/IPA-001/IP-P00670/2017-2018/11138
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 304, Siri Nivas Apartments, Balaji Park Town, Nizampet, Hyderabad-500090 chandra61ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	HIG-37, KPHB 5th Phase, Kukatpally Hyderabad, Telangana, 500072. chandra61ca@gmail.com
11.	Last date for submission of claims	13-05-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available to IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the JACOBS INFRASTRUCTURE PRIVATE LIMITED on 26-04-2021 (Order up loaded on NCLT site on 29-04-2021).

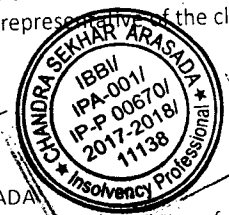
The creditors of JACOBS INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13-05-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30-04-2021
Place: HYDERABAD



CHANDRA SEKHAR ARASADA
Interim Resolution Professional in the matter of
JACOBS INFRASTRUCTURE PRIVATE LIMITED
Regn. No. IBBI/IPA-001/IP-P00670/2017-2018/11138